

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 124
(IB)-577/ND/2019

Under Section: 7 of IBC.

In the matter of:

Jai Lal Sumbally & Durga Sumbaly	...	Applicant
Vs		
M/s. Three C Shelters Pvt. Ltd.	...	Respondent

Order delivered on 07.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	:	
For the Respondent	:	Ms. Divya Aggarwal, Adv., Ms. Shreya Kohli, Adv.

ORDER

Learned counsel for the respondent states that they have already supplied the list of allottees in the respective project to the respective counsels for the applicants.

In view of the issue of Home Buyers pending before the Hon'ble Supreme Court, matter is adjourned *sine die*. Parties are at liberty to mention.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

MUKESH

